

[1]

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR

O R D E R

SUO MOTO

Date of Order : 03.09.2014

PRESENT

HON'BLE MR. JUSTICE GOVIND MATHUR

Mr. Baldeo Ram Chaudhary, Registrar (Administration),
Rajasthan High Court, Jodhpur

Mr. Brajendra Jain, Registrar (Classification), Rajasthan High
Court, Jodhpur

Mr. Rajeev Choudhary, Deputy Registrar (Judicial), Rajasthan
High Court, Jodhpur

BY THE COURT :

It is reported to the Court by the Registrar (Administration) and Deputy Registrar (Judicial) of this Court that today during the Court hours, a mob led by the office bearers of the Rajasthan High Court Advocates Association, Jodhpur entered into the Court premises and in the office of the Registry. The police personnel present in the High Court campus failed to control the unruly mob from indulging in illegal activities. The mob entered into Stamp Reporter Section and torn and borrowed certain official files. They also borrowed official seals from the office. The mob also misbehaved with the litigants present in the Court premises.

[2]

An attempt was also made to enter and disrupt the Court proceedings.

The act brought into the notice of the Court is not only a criminal act, but is a clear interference in administration of justice. Such kind of act is nothing but an attack on the sovereign system and to the majesty of law.

Looking to the glaring facts stated before the Court, I deem it appropriate to issue notice to Mr. Ranjeet Joshi, President, Rajasthan High Court Advocates Association, Jodhpur, Mr. Ratna Ram Tholia, Vice President, Rajasthan High Court Advocates Association, Jodhpur and Mr. Dharmendra Surana, Secretary, Rajasthan High Court Advocates Association as to why proceedings be not initiated against them under the Contempt of Courts Act, 1971. The Rule issued is made returnable on 05.09.2014. The notice is required to be served upon the persons named above through the Commissioner, Police Commissionerate, Jodhpur. The matter being pertaining to a criminal contempt is required to be placed before a Division Bench of this Court.

Irrespective of the contempt proceedings, which are to be initiated in pursuant to the order passed above, I also deem it appropriate to direct the Commissioner, Police Commissionerate, Jodhpur to personally appear before this

[3]

Court at 02.00 p.m. today as there is not only a threat to law and order but a challenge to the constitutional system and the rule of law. Necessary information in this regard shall be given to the Commissioner by the Registrar (Administration) of this Court. A copy of this order also be faxed to him forthwith.

[GOVIND MATHUR],J.

Pramod